- (iii) In case of the failure of the promoter(s) to refund the grant-in-aid amount with interest, in the event of non-implementation of the project as approved and/or utilisation of the grant for purposes other than on the approved components, the due amount shall be recovered as an arrear of land revenue as per the relevant law in force.
- (iv) If at any point of time, it comes to the notice of the Ministry that the grant has been availed by manipulation/concealment of information/facts, the same shall be withdrawn immediately and the amount, if any, released shall be refunded along with interest at the rate of 10% per annum.
- (v) The assets created wholly or substantially out of the Government Grant shall not be disposed-off or encumbered or utilised for purposes other than those for which the grant has been sanctioned, without obtaining the prior approval of the Ministry. In case of non-compliance of this condition, the promoter(s) will be liable to refund the grant with interest @ 10% per annum. In case of the failure of the promoter(s) to refund the grant-in-aid amount with interest, the due amount shall be recovered as an arrear of land revenue as per the relevant law in force.
- (c) The Ministry has not received any representation/complaint against the promoters of cold chain projects regarding over charging, mishandling of produce etc. Hence, the question of the action taken by the Government against the erring cold storage owners in this regard does not arise.

The Integrated Cold Chain projects set up under the Cold Chain scheme of the Ministry are being operated by the promoters on different business models *viz*. rental basis, captive use and a mix of rental and captive use. The Ministry has not determined any methodology to fix the rates of storage of agricultural produce and value addition for the facilities at these projects.

However, Warehousing Development and Regulatory Authority under Department of Food and Public Distribution registers the warehouses including cold storages which intend to issue Negotiable Warehouse Receipts (NWRs) to the depositors against their deposits. Registration of warehouses/cold storages with WDRA is voluntary. The farmers depositing their produce in the registered warehouses/cold storages can benefit from these NWRs to avail loan from the Banks against pledge of the NWRs.

Potential of FPIs to enhance farm productivity

1380. DR. R. LAKSHMANAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government is aware of the fact that Food Processing Industries (FPIs) have the potential to increase farm productivity for the farmers; and

(b) whether Government has initiated any work with the intention to enhance farm productivity, which in turn can enhance the farmers' income, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) and (b) The Ministry of Food Processing Industries has launched a new Central Sector Scheme Pradhan Mantri Kisan Sampada Yojana (PMKSY) with an allocation of ₹ 6000 crore for the period of 2016-20 co-terminus with Fourteenth Finance Commission cycle. PMKSY is an umbrella scheme for overall development of Food Processing sector which includes development of food processing units. The scheme encompasses three new schemes viz. (i) Infrastructure for Agro-processing Clusters; (ii) Creation of Backward and Forward Linkages; and (iii) Creation/Expansion of Food Processing and Preservation Capacities and four on-going schemes viz. (i) Mega Food Parks; (ii) Integrated Cold Chain and Value Addition Infrastructure; (iii) Food Safety and Quality Assurance Infrastructure; and (iv) Human Resources and Institutions. The aforementioned schemes are implemented mainly by private sector and demand driven and provide flexibility to the promoters to choose the components, their capacities and location of the project as per techno economic feasibility conducted by them and ensuring the viability of the project vis-àvis availability of adequate infrastructure and smooth backward and forward integration.

The major objectives of PMKSY are to create robust modern infrastructure along the entire food processing value chain, reduce wastage of agricultural produce and increase food processing/value addition which would, *inter alia*, increase the income of the farmers and encourage them to adopt better farming methods/practices to increase farm productivity.

Status of finalization of MoP for appointment of Judges

1381. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has finalized the Memorandum of Procedure (MoP) for appointment of Judges to the Supreme Court and the High Courts;
 - (b) if not, the reasons for the delay;
- (c) whether the Supreme Court has also made observations on the delay in finalizing MoP;
- (d) if so, the response of Government and by when the MoP would be ready; and